

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 132
436/241-242/PB/2018

IN THE MATTER OF:

Manish J. Shah & Ors.

....

APPLICANT / PETITIONER

Vs

Salora International Ltd. & Ors.

....

RESPONDENT

SECTION:

Under Section 241-242

Order delivered on 22.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Gaurav Rana, Mr. Abhishek, Advs.

For the Respondent(s):-

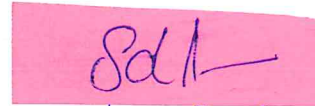
Mr. Jayant Mehta, Mr. A. T. Patra, Mr. Aditya Ghadge, Advs. for R1 to 5.

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 16.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

22.08.2019
Aarti Makker